

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

C.A. 1062/94.Dt. of Decision : 26-06-97.

T.S.Umapathi

.. Applicant.

Vs

1. Manager, Executive Officer,
Naval Dockyard,
Visakhapatnam.
2. The Admiral Superintendent,
Naval Dockyard,
Visakhapatnam.

.. Respondents.

Counsel for the applicant : Mr.N.Rama Mohan Rao

Counsel for the respondents : Mr.K.Bhaskara Rao, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI A.M. SIVA DAS : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI A.M. SIVA DAS : MEMBER (JUDL.))

Heard Mr.N.Rama Mohan Rao, learned counsel for the applicant and ~~Mr.K.B.Singh~~ for the respondents.

2. The applicant seeks for a declaration that he is entitled for promotion as HSK-I Borer on par with his juniors and treat the applicant to have joined and picked up his promotion as HSK-II Borer on 1st February, 1985 and for consequential reliefs.

3. The applicant was initially appointed as Miller Gr-II in Naval Dockyard, Visakhapatnam on 2nd May 1977. Subsequently he was promoted as Miller Gr-I. working as Miller Gr-I he was selected for the post of Scientific Assistant 'B' (Drilling) in Atomic Minerals Division in the department of Atomic Energy and joined AMD, Hyderabad as per order dated 31-08-83. His claim was retained in the Naval Dockyard at his request from 31-08-85.

4. The applicant says that the action of the respondents in promoting his juniors as HSK-I Borer and non inclusion of his name in the panel for HSK-I Borer even though he is qualified and eligible for that post is bad in law.

5. When the OA came up for hearing the learned counsel appearing for the applicant submitted that he may be permitted to prefer an appeal to the authorities concerned against Annexure-9 order dated 17-2-94. The learned counsel for the respondents submitted that there is no objection for the same. The applicant permitted to submit an appeal to the concerned authorities against A-9 order dated 17-02-94 through proper channel within 4 weeks from to-day. If such an appeal is submitted the authorities concerned

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shall consider the same and dispose it of according to law by a speaking order within a period of four months from the date of receipt of that appeal.

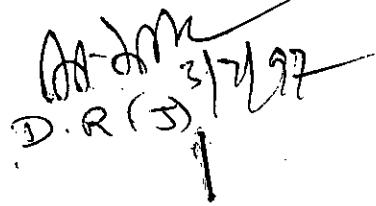
6. The OA is disposed of as above. No costs.


(A.M. SIVA DAS)
MEMBER(ADMN.)


(R. RANGARAJAN)
MEMBER(ADMN.)

Dated : The 26th June 1997.
(Dictated in the Open Court)

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A.M. 3/7/97
D.R.(3)

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: (J)

DATED 26/6/97

ORDER/JUDGEMENT

M.A. / R.A / C.A. NO.

in

O.A. NO. 1062/94

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

केन्द्रीय प्रशासनिक विविकरण
Central Administrative Tribunal

इष्ट/DESPATCH

- 8 JUL 1997

हैदराबाद आयोगी
HYDERABAD BENCH